

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 263/GT/2014**

Subject : Approval of tariff of Ratnagiri Power Station (1967.08 MW) for the period from 1.4.2014 to 31.3.2019.

Date of hearing : **14.6.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : RGPPL

Respondents : MSEDCL and 3 others

Parties present : Shri J.S. Chordia, RGPPL  
Shri Arshad Jilani, RGPPL

**Record of Proceedings**

This petition has been filed by the petitioner, RGPPL for approval of tariff of Ratnagiri Power Station (1967.08 MW) (generating station) for the period from 1.4.2014 to 31.3.2019 in terms of the 2014 Tariff Regulations.

2. During the hearing, the representative for the petitioner made detailed submissions in the matter and submitted that the additional information sought for by the Commission has been filed and copies served on the respondents. Accordingly, he prayed that tariff of the generating station may be approved as claimed in the petition.

3. None appeared on behalf of the respondents.

4. The Commission, however, directed the petitioner to submit additional information on affidavit with advance copy to the respondents, on or before 8.7.2016 on the following:

- (i) The implication of running the generating station under the PSDF scheme at the time truing-up alongwith the rate at which the power has been sold to Indian Railways under this scheme and details of amount received under PSDF scheme;
- (ii) For the purpose of grossing up of rate on equity base rate of 15.5% has been grossed up with MAT rate. In this regard clarification as to whether the petitioner had paid MAT for the year 2014-15 shall be furnished;
- (iii) Audited financial statement for the year 2014-15;
- (iv) Statement showing year-wise details of depreciation un-recovered, if any, till 31.3.2014 on account of availability lower than NAPAF.

5. The respondents shall file their replies, if any by 18.7.2016 with copy to the petitioner who shall file its rejoinder, if any, by 25.7.2016. No extension of time shall be granted for any



reason whatsoever. In case the additional information/ reply/ rejoinder is not filed within the said date, the matter shall be decided as per the available records.

6. Subject to the above order in the petitions were reserved by the Commission.

By Order of the Commission

**-Sd/-**  
(T. Rout)  
Chief (Legal)

